

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No. 301**  
IB-169(ND)/2024

**IN THE MATTER OF:**

PVR INOX LTD.

**.....APPLICANT/PETITIONER**

**Vs**

CURO INDIA PVT. LTD.

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Kanika Agnihotri, Ms. Niharika, Mr. Arpit Sharma,  
Advocates.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel appearing for the parties have submitted that the parties have entered into settlement and deed of settlement has been placed on record along with an affidavit.

On the request made by the Learned Counsel appearing for the Applicant, the matter is adjourned.

List the matter on **17.05.2024.**

Sd/-

**(RAHUL BHATNAGAR)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**